

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 62 /9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Pioneer Engineer
V/s.
Harita Projects Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	K. DUSHYANTHA KUMAR	PCS	Petitioner.	Dushantha
2.	SOUTHERN INSOLVENCY PROFESSIONALS LLP			
	Vishal J. Dave	Adv.	Respondent	✓

ORDER

Learned PCS Mr. K Dushyantha Kumar i/b Southern Insolvency Professionals LLP present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishal Dave present for Respondent.

Proof of service of copy of petition filed.

Learned Advocate Mr. Vishal Dave filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner, in case if there is no settlement as represented by Respondent.

List the matter on 23.02.2018 for hearing before admission.

Manora
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**